

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 49/Chd/Pb/2018

In the matter of:

M/s Jai Durga Kraft Papers Pvt. Ltd. ...Operational Creditor-Petitioner

Versus

M/s Shakti Apifoods Pvt. Ltd. ...Corporate Debtor

Present: Mr. G.S. Sarin, Practising Company Secretary for
 Mr. Harsh Garg, Advocate for the petitioner.

Notice of this petition to the respondent-corporate debtor for 02.04.2018 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from Registry and send it to the respondent-corporate-debtor at the registered office by Speed Post and at the e-mail address of the corporate debtor immediately and file affidavit of service alongwith postal receipt and tracking report and copy of the e-mail sent to the corporate-debtor at least five days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

March 05, 2018
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